

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No.128 of 2012

Dated : 15th October, 2012

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

The Kerala High Tension & Extra High Tension Industrial Electricity Consumer's Association **...Appellant (s)**

Versus

Kerala State Electricity Regulatory Commission & Anr. **.....Respondent(s)**

Counsel for the Appellant (s) : Mr. Joseph Kodianthara, Sr. Adv.
Mr. M.P. Vinod &
Ms. Neelam Saini

Counsel for the Respondent (s) : Mr. Ramesh Babu for R.1
Mr. M.T. George &
Ms. Kavitha for R.2

ORDER

The learned counsel for the parties have finished their arguments and have filed their respective Written Submissions.

The learned counsel for the Commission requests that his reply will be treated as his Written Submissions.

Judgment is Reserved.

(Rakesh Nath)
Technical Member
ts/vs

(Justice M. Karpaga Vinayagam)
Chairperson